



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Srinagar, the 22th of October, 2018

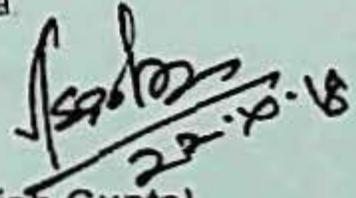
SRO 480 .- In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat, 1989, services of Shri Shafeeq Ahmad Bhat, Public Prosecutor, Bandipora appointed vide notification SRO 154 dated 21-05-2015, are dispensed forthwith.

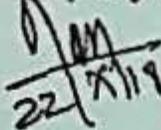
By order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government
Dated: 22 -10-2018.

NO: LD(A) 2009/52
Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Director General of Police, J&K, Srinagar.
3. Principal Secretary to Government, Home Department.
4. Principal District and Sessions Judge, Bandipora.
5. Deputy Commissioner, Bandipora
6. Director Litigation, Kashmir
7. Sr. Superintendent of Police, Bandipora.
8. Private Secretary to Hon'ble Advisor Incharge, Law and Justice for information of the Hon'ble Advisor.
9. Chief Prosecuting Officer Bandipora. He is requested to look after the work of the office of Public Prosecutor, Bandipora till suitable arrangement is made
10. General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
11. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary.
12. Shri Shri Shafeeq Ahmad Bhat, Advocate Bandipora.
13. SRO section, Department of LJ&PA (w. 7 s. c).
14. Concerned file.


(Ashish Gupta)
Deputy Legal Remembrancer


22/10/18